

**SUPPLEMENTARY STATEMENT SHOWING
THE ACTION TAKEN BY THE GOVERNMENT
ON VARIOUS ASSURANCES, PROMISES
AND UNDERTAKINGS**

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table a Supplementary Statement No. IV showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the Thirteenth Session, 1961 of Second Lok Sabha. [See Appendix II, *annexure* No. 84].

**NOTIFICATION UNDER THE COPYRIGHT
ACT, 1957.**

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): I beg to lay on the Table a copy of the International Copyright (First Amendment) Order, 1958 published in Notification No. S.O. 1555 dated the 1st July, 1961, under section 43 of the Copyright Act, 1957. [Placed in Library. See No. LT-3106/61].

**NOTIFICATIONS UNDER THE CENTRAL
EXCISES AND SALT ACT AND SEA
CUSTOMS ACT.**

The Deputy Minister of Finance (Shrimati Tarkeshwari Sinha): On behalf of Shri B. R. Bhagat I beg to lay on the table—

- (i) A copy each of the following Notifications making certain further amendments to the Custom and Central Excise Duties Export Drawback (General) Rules, 1960, under sub-section (4) of section 43B of the Sea Customs Act, 1878 and section 38 of the Central Excises and Salt Act, 1944:—
 - (a) G.S.R. No. 904 dated the 15th July, 1961.
 - (b) G.S.R. No. 906 dated the 15th July, 1961. [Placed in Library. See No. LT-3107/61].
- (ii) A copy of Notification No. G.S.R. 949 dated the 22nd July, 1961 Containing Corri-

gendum to notification No. G.S.R. 837 dated the 1st July, 1961, under sub-section (4) of section 43B of the Sea Customs Act, 1878 and section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-3108/61].

- (iii) A copy each of the following Notifications under sub-section (4) of section 43B of the Sea Customs Act, 1878:—
 - (a) G.S.R. No. 900 dated the 15th July, 1961.
 - (b) G.S.R. No. 901 dated the 15th July, 1961.
 - (c) G.S.R. No. 902 dated the 15th July, 1961.
 - (d) G.S.R. No. 945 dated the 22nd July, 1961.
 - (e) G.S.R. No. 946 dated the 22nd July, 1961. [Placed in Library. See No. LT-3109/61].

**NOTIFICATIONS UNDER FOREIGN EXCHANGE
REGULATIONS ACT**

Shrimati Tarkeshwari Sinha: I beg to lay on the Table a copy each of the following Notifications making certain further amendments to the Foreign Exchange Regulations Rules, 1952, under sub-section (3) of section 27 of the Foreign Exchange Regulations Act, 1947:—

- (i) G.S.R. No. 897 dated the 15th July, 1961.
- (ii) G.S.R. No. 972 dated the 29th July, 1961. [Placed in Library. See No. LT-3110].

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

- (i) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha,